IN THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH

CP(CAA)NO.17/BB/17 Under Section 230 to 232 of Companies Act, 2013

IN THE MATTER OF ARRIS GROUP INDIA PRIVATE LIMITED

Order delivered on: 13THJuly, 2017

Coram: Hon'ble Shri Ratakonda Murali, Member (Judicial)

For the Petitioner (s)

1. Shri.Saji.P. John, Sr.Advocate

Per: Hon'ble Shri Ratakonda Murali, Member (Judicial)

Heard on: 07.07.2017

ORDER

This Company Petition filed by Petitioner is coming before us for admission and for fixing date for hearing of the main Company Petition as well as for a direction in relation to publication in press to be effected and notices to be issued to the authorities concerned in relation to date of hearing of the Petition and calling for the objections, if any, to the Scheme of Amalgamation where under the Arris India Private Limited (Transferor Company) to be merged with Arris Group India Private Limited (Transferee Company).

From the records, it is seen that the First Motion seeking direction to dispense with the convening of meetings of the Shareholders, Secured Creditors and Unsecured Loan Creditorsand direction for convening meeting of Unsecured Trade Creditors of the Transferee Company was filed before this Tribunal and was numbered as CA(CAA)No.14/BB/17.

Directions were issued by this Tribunal to convene and to hold the Meeting of Unsecured Trade Creditors on 5th June, 2017 at 01.00 P.M and fixed the venue for the meeting Mr.Sundeep Agarwal failing him Mr.Kiran Kumar Gadi was appointed as the chairman for the meeting. Ms.Nagashree was appointed as Scrutinizer for the meeting. Convening of Meeting of Shareholders, Secured Creditors and Unsecured Loan Creditors was dispensed with vide order dated 26thApril, 2017 as they had given consent in writing by way of affidavits. The copy of order of this Tribunal is shown as **Annexure-G**.

Meeting of Unsecured Trade Creditors of the Transferee Company was held in accordance with the order passed by this Tribunal. Chairman appointed for the meetings of the Unsecured Trade Creditors filed his report.

In view of the notification of Section 230 to 232 as well as relevant Rules having been framed and notified under which this Tribunal has now been vested with the power to consider in relation to Compromise, Arrangements and Amalgamations which includes the approval of the Scheme of Amalgamation by way of merger as contemplated under Section 230 of the Companies Act, 2013. In terms of provisions of Section 230 to 232 of Companies Act, 2013 read with Rule 16 of the Companies (Compromise, Arrangements and Amalgamation) Rules, 2016 brought into effect on and from 15.12.2016, it is now hereby ordered as follows:

- The date of hearing of the Petition filed by the Petitioner for the approval of the Scheme is fixed on 1stSeptember, 2017.
- ii. Notice of the hearing shall be advertised in the newspapers namely, The Hindu and Udayavani (Kannada Daily) not less than 10 days before the aforesaid date fixed for hearing.
- iii. Registry is directed to prepare noticesand the Petitioner Counsel to send the notices on the following Authorities namely,(a) Regional Director, Ministry of Corporate Affairs, South-East Region, (b) Registrar of Companies,(c) Income Tax Department, (d) Reserve Bank of India, if applicable (e)Securities Exchange Board of India, if applicable (f) Competition Commission of India, if applicable and (g) to other Sectoral Regulators or Authorities who may govern the working of the respective companies involved in the scheme at least 30 days before the date fixed for hearing of the above Petition.
- iv. Further, notice shall also be served to Objector(s) or to their representative as contemplated under Sub-Section(4) of Section 230 of the Act who may have made representation and who have desired to be heard in their representation along with a copy of the Petition and the Annexures filed therewith at least 15 days before the date fixed for hearing.
- v. Objections, if any, to the Scheme contemplated by the authorities to whom notices have been given on or before the date of hearing fixed herein may be filed, failing which it will be considered that there is no objection to the approval of the Scheme on the part of the authorities by this Tribunal and subject to other condition being satisfied as may be applicable under the Companies Act, 2013 and relevant rules framed thereunder.

vi. The next date of hearing of the Petition shall be on1stSeptember, 2017 for consideration of the approval of the Scheme of Amalgamation.

(RATAKONDA MURALI)

MEMBER JUDICIAL